

TABLE - XVI**PARTICULARS REGARDING DIVISIONS**

<i>Serial number</i>	<i>Date.</i>	<i>Subject.</i>	<i>Ayes.</i>	<i>Notes.</i>	<i>Neutrals.</i>	<i>Result.</i>
1.	9 th May 1952	Privilege Motion regarding promulgation of an order under section 144, Criminal Procedure Code on 6 th May 1952 given notice of by Sri. T. Viswanatham.	148	175	6	Lost.
2.	3 rd July 1952.	Motion of Confidence in the Council of Ministers.	200	151	1	Carried.
3.	17 th July 1952.	Cut Motion on Demand II- State Excise Duties by Sri.T. Viswanatham.	147	170	14	Lost.
4.	24 th July 1952.	Cut motion on Demand XXIII – Harijan Uplift – by Sri. V.V. Ramaswamy.	128	149	1	Do.
5.	26 th November 1952.	Amendment given notice of by Sri.K.P. Gopalan to clause 6 of the Tanjore Tenants and Pannaiyal Protection Bill, 1952.	97	151	..	Do.
6.	Do.	Amendment given notice of by Sri.V. Gopalakrishnayya to clause 6 of the Tanjore Tenants and Pannayal Protection Bill, 1952.	66	130	..	Do.
7.	6 th December 1952.	Amendment given notice of by Sri. T. Viswanatham to refer the Madras Motor Vehicles (Taxation of Passengers and Goods) Bill, 1952, to a Select Committee.	140	158	..	Lost.

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8.	Do.	Amendment given notice of by Sri.P. Venkateswaralu to Clause 3 of the Madras Motor Vehicles (Taxation of Passengers and Goods) Bill, 1952.	81	121	..	Do.
9.	9 th December 1952	Government Motion by Hon. Dr. U. Krishna Rao that the Madras Motor Vehicles (Taxation of Passengers and Goods) Bill, 1952, as amended be passed into law.	149	105	1	Carried.
10.	9 th March 1953.	Motion regarding ratification of the Constitution (Second Amendment) Bill, 1952.	113	62	..	Do.
11.	13 th March 1953.	Amendment given notice of by Sri. P. Ramamurthy to the motion of thanks to the Governor for his Address.	96	166	1	Lost.
12.	30 th March 1953.	Motion given notice of by Sri Gopala Menon for extension of the term of Office of the Presidents and Members of the district boards till 31 st December 1953.	106	119	16	Do.
13.	2 nd April 1953.	Amendment given notice of by Sri. T.C. Narayana Nambiar to the motion that the Malabar Tenancy (Amendment) Bill, 1953, be referred to a Joint Select Committee.	61	89	1	Do.
14.	6 th April 1953.	Motion that the Madras District Boards (Amendment) Bill, 1953, be taken into consideration at once.	162	84	..	Carried.

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15.	18 th July 1953.	Amendment given notice of by Sri. T.N. Venkatasubba Reddi to Clause 3, sub-clause (1) of the Andhra State Bill, 1953.	122	121	4	Do.
16.	20 th July 1953.	Amendment of Sri. M. Kalyanasundaram for deleting Clauses 19 to 21 of the Andhra State Bill, 1953, and for substitution of a section providing for the abolition of the Legislative Council in both Madras and Andhra States.	92	126	3	Lost.
*17.	21 st July 1953.	Amendment given notice of by Sri. P. Ramamurthy to Clause 36 of the Andhra State Bill, 1953.	66	66	103	Do.
18.	Do.	Amendment No.92 given notice of by Sri.Latchanna, to the Andhra State Bill, 1953.	52	84	115	Do.
19.	24 th July 1953.	Amendment given notice of by Sri. T. viswanatham for deletion of Clause 46 of Andhra State Bill, 1953 and insertion of a new clause in its place.	144	134	..	Carried.
20.	25 th July 1953.	Amendment No. 235 by Sri. V. Gopalakrishnayya to the Andhra State Bill, 1953, for substitution of the words "Guntur to Vijayavada" in the place of "Kurnool".	62	63	94	Lost.

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*21.	29 th July 1953.	Sri. K.P. Gopalan's amendment to the motion on the modified Scheme of Elementary Education that it be dropped.	138	138	..	Do.
22.	Do.	Sri.K. R. Viswanatham's amendment to the Motion on the Modified Scheme of Elementary Education, Viz., that the Scheme be referred to a Committee of Experts.	139	137	..	Carried.
23.	30 th July 1953.	Non-Official resolution regarding Assignment of Porambokes and banjars by Sri.K. Venkiah	119	136	..	Lost.
24.	22 nd December 1953.	Cut Motion on demand No. VII – General Sales Tax and other taxes and duties – administration, given notice of by Sri. S. Ramalingam.	71	105	1	Do.
25.	8 th January 1954.	Amendment of Sri. M. Narayana Kurup to the Malabar Tenancy Amendment Bill, 1953.	38	66	..	Do.
26.	9 th January 1954.	Amendment of Sri. M. Narayana Kurup to Clause 16 of the Malabar Tenancy Amendment Bill, 1953.	51	76	3	Do.
27.	11 th January 1954.	Amendment of Sri. E.L. Raghava Mudaliar to Clause (3) of the Madras Indebted Agriculturists (Temporary Relief) Bill, 1954.	48	73	..	Do.

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28.	15 th March 1954.	Cut motion by Sri. K.T. Raju on Demand No.VII- General Sales Tax and other Taxes and Duties Administration.	41	69	1	Do.
29.	23 rd March 1954.	Cut motion by Sri.K.P. Gopalan on Demand XXIII-Labour including factories.	62	101	..	Do.
30.	26 th March 1954.	Cut motion by Sri. K. Aranganathan on Demand XV- Education.	75	116	..	Do.
31.	27 th March 1954.	Motion that the Madras District Boards (Amendment) Bill, 1954 (L.C.A. Bill No.4 of 1954) as passed by the Legislative Council and transmitted to the Legislative Assembly be taken into consideration at once.	84	43	..	Carried.
32.	6 th May 1954.	Non-Official Resolution by Sri. T.C. Narayanan Nambiar, regarding the integration with the State of Travancore Cochin of Malayalam speaking areas of Madras contiguous to Travancore Cochin State as amended.	35	101	..	Lost.
33.	11 th May 1954.	Clause 2 of the Madras General Sales Tax (Definition of Turnover and Validation of Assessments) Bill, 1954.	88	47	..	Carried.

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34.	12 th May 1954.	Sri.M. Kalyanasundaram's amendment to the Madras Medium Cotton Mill Cloth (Sales Tax) Bill, 1954, for circulating the Bill for eliciting opinion.	45	96	..	lost
35.	11 th August 1954.	Amendment of Sri. M. Kalyanasundaram to the Madras District Boards (Second Amendment) Bill, 1954, for referring in to the Select Committee.	30	91	..	Do.
36.	12 th August 1954.	Non-Official Resolution by Sri.K.V. Ramaswamy regarding Legislation to give relief to the peasant population of the State.	40	75	..	Do.
37.	6 th December 1954.	Amendment of Sri M. Kalyanasundaram to the Motion of Thanks to the Governor's Address.	41	96	..	Do.
38.	9th December 1954.	Rule 8 of the Madras Assembly Rules under Article 208 (1) of the Constitution.	32	23	..	Carried.
39.	14th December 1954.	Clause 4 of the Madras Estates (Abolition and Conversion into Ryotwari) Amendment Bill, 1954.	47	36	..	Do.
40.	17th December 1954.	Amendment of Sri. P.K. Gopalakrishnan to Clause 2 of the Madras Indebted Agriucturiest (Temporary Relief) Amendment Bill, 1954	24	85	20	Lost.

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41.	21 st December 1954.	Amendment of Sri. M. Kalyanasundaram to the Motion that Madras Dramatic Performance Bill, 1954, be taken into consideration.	48	107	..	Do.
42.	10 th February 1955.	Motion of the Hon. Leader of the House that the Debate on the arrest of Sri.T.C. Narayanan Nambiar be held in camera.	88	23	25	Carried.
43.	Do.	Amendment by Sri. N.K. Palaniswamy to Clause (3) of the Madras Irrigation (Leavy of Betterment Contribution) Bill, 1954.	35	59	..	Lost.
44.	11 th February 1955.	Amendment by Sri. S. Ramalingam to Clause 4 of the Madras Irrigation (Leavy of Betterment Contribution) Bill, 1954.	36	64	1	Do.
45.	12th February 1955.	Amendment of Sri. T.C. Narayanan Nambiar to Clause 10 of the Madras Irrigation (Leavy of Betterment Contribution) Bill, 1954.	34	35	..	Do.
46.	17th February 1955.	Motion by Sri. C. Kandaswamy that the Distribution of Waste Land Bill, 1954 (L.A. Bill No.34 of 1954) be taken into consideration.	38	60	4	Do.

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47.	23 rd February 1955.	Amendment of Sri. M.P. Subramanyam to Clause 4 of the Madras Indebted Agriculturists (Repayment of Debts) Bill, 1955, as amended by Joint Select Committee.	44	30	..	Do.
48.	15th March 1955.	Cut motion of Sri S. Pakkiriswami Pillai on Demand No.XXIII-Labour including Factories.	31	66	..	Lost.
49.	29th March 1955.	Amendment of Sri M. Narayana Kurup to clause 7 of the Madras Court Fees and Suits Valuation Bill, 1954 (L.A. Bill No.25 of 1954) as amended by Select Committee.	31	51	..	Do.
50.	2nd April 1955.	Motion that the Madras General Sales Tax and the Madras Tobacco (Taxation of Sales and Registration) Amendment Bill, 1955, be taken into consideration at once.	63	31	...	Carried.
51.	8th August 1955.	Motion that the Police (Madras Amendment) Bill, 1955, be taken into consideration.	46	16	9	Do.
52.	18th August 1955.	Amendment of Sri M. Kalyanasundaram to the Madras City Improvement Trust (Amendment) Bill, 1955 for referring it to a Select Committee.	39	58	..	Lost.
53.	18th August 1955.	Amendment of Sri M. Kalyanasundaram to the Madras Buildings (Lease and Rent Control) Amendment Bill, 1955 for referring it to a Select Committee.	31	55	...	Do.

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54.	22nd August 1955.	Motion given notice of by Sri M. Narayana Kurup regarding the repeal of the notification publishing in G.O. No.1821, Public (Service-A), dated 7th June 1955 regarding exclusion of certain posts from the purview of the Public Service Commission.	48	79	..	Do.
55	22nd September 1955.	Amendment of Sri M. Kalyanasundaram to the Madras District Municipalities (Second Amendment) Bill, 1955 for referring it to the Select Committee.	32	79	...	Do.
56.	23rd September 1955.	Amendment of Sri N. K. Palaniswamy to the Madras Land Revenue (Additional Surcharge) Bill, 1955, for referring it to the Select Commission.	39	70	...	Do.
57.	Do.	Amendments of Sri P. Rangaswami to clause 3 of the Madras Land Revenue (Additional Surcharge) Bill, 1955.	31	44	1	Do.
58.	24th November 1955.	Amendment of Sri. R.V. Swaminathan to the motion to consider the Report of the States Reorganization Committee, 1955.	122	18	15	Carried.
59.	Do.	Amendments of Sri K. Uppi Sahib and Sri K. Kanhi Mohamed Shafee to the motion to consider the Report of the States Reorganization Committee, 1955.	17	118	8	Lost.

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60	Do.	Amendment of Sri B. Vaikunta Baliga to the motion to consider the Report of the States Reorganization Committee, 1955.	100	18	14	Carried.
61	29 th March 1956	Amendment of Sri K. Vinayakam to insert a new Clause 4-A to the States Reorganization Bill, 1956.	26	67	7	Lost.
62	13 th August 1956	Amendment of Sri A. Rathnam to the motion of thanks to the Governor's Address	37	88	--	Do.

* The Speaker exercised his casting vote against the amendments